

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF STAKEHOLDERS' OF
SUPREME VASAI BHIWANDI TOLLWAYS PRIVATE LIMITED
(In Liquidation under IBC, 2016)

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Supreme Vasai Bhiwandi Tollways Private Limited
2.	Date of incorporation of corporate debtor	01-05-2013
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200HR2013PTC048979
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per MCA : 510, 5 TH Floor, ABW Tower, IFFCO Chock, M G Road, Gurgaon, Haryana, India – 122 002
6.	Date of closure of Insolvency Resolution Process	06.11.2023 as per Form A published by the then erstwhile Interim Resolution Professional .
7.	Liquidation commencement date of corporate debtor	Date of Liquidation Order : 17.07.2025 Available in public domain www.nclt.gov.in
8.	Name and registration number of the insolvency professional acting as liquidator	Sanjay Kumar Aggarwal IBBI/IPA-002/N-00126/2017-18/10295
9.	Address and e-mail of the liquidator, as registered with the Board	C-20, Block-C, Wave Estate, Sector 85 SAS Nagar Mohali – 160 055 (Punjab) Email ID with IBBI : sanjayaggarwal.fcs@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Sanjay Kumar Aggarwal, Liquidator Supreme Vasai Bhiwandi Tollways Private Limited # C-20, Block-C, Wave Estate, Sector 85 SAS Nagar Mohali – 160 055 (Punjab) E-mail ID: Liquidator.supremevasai@gmail.com
	Process E-mail ID :	cirp.supremevasai@gmail.com
11.	Last date for submission of claims	16.08.2025 (15/08/2025 -National Holiday/Independence Day)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench- Court 2 exercising the powers of Adjudicating Authority under IBC, 2016; has ordered the commencement of liquidation of the Supreme Vasai Bhiwandi Tollways Private Limited, the corporate debtor on 17.07.2025 vide liquidation order of the said corporate debtor under Section 33 of the Code in IA (IBC) (Liq.)/2/Ch/2025 in CP(IB)No. 442/Chd/Hry/2019 (Admitted) on 22.12.2022 filed by erstwhile RP. .

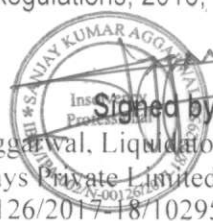
The stakeholder(s) of Supreme Vasai Bhiwandi Tollways Private Limited are hereby called upon to submit their claim(s) with proof on or before 16.08.2025 at 5.00 p.m , to the liquidator at the address mentioned against item No.10. **(Relevant Forms can be downloaded from <https://ibbi.gov.in/en/home/downloads>)**

The financial creditors' shall submit their claim(s) with proof by electronic means only.

All other creditors(s) may submit the claim(s) with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit it's claim(s) during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38 of IBC.


Signed by
Sanjay Kumar Aggarwal, Liquidator
Supreme Vasai Bhiwandi Tollways Private Limited
IBBI/IPA-002/IP-N00126/2017-18/10295

Dated: **17.07.2025**

Place : SAS Nagar Mohali

FORM B PUBLIC ANNOUNCEMENT		
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF STAKEHOLDERS' OF SUPREME VASAI BHIWANDI TOLLWAYS PRIVATE LIMITED (IN LIQUIDATION UNDER IBC, 2016)		
S.No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Supreme Vasai Bhiwandi Tollways Private Limited
2.	Date of Incorporation of Corporate Debtor	01-05-2013
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. of corporate debtor	U45200HR2013PTC048979
5.	Address of the Registered Office and Principal Office (if Any) of Corporate Debtor	Registered Office as per MCA: 510, 5th Floor, ABW Tower, IFFCO Chok, M G Road, Gurgaon, Haryana, India-122002
6.	Date of Closure of Insolvency Resolution Process	06.11.2023 as per Form A published by the then erstwhile Interim Resolution Professional.
7.	Liquidation Commencement Date of Corporate Debtor	Date of Liquidation Order: 17.07.2025 Available in public domain www.ncit.gov.in
8.	Name and registration number of the insolvency professional acting as liquidator	Sanjay Kumar Aggarwal IBBI/IPA-002/N-00126/2017-18/10295
9.	Address and e-mail of the of the liquidator, as registered with the board	C-20, Block-C, Wave Estate, Sector 85 SAS Nagar Mohali- 160 055 (Punjab) Email ID with IBBI: sanjayaggarwal.fcs@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Sanjay Kumar Aggarwal, Liquidator Supreme Vasai Bhiwandi Tollways Private Limited # C-20, Block-C, Wave Estate, Sector 85, SAS Nagar Mohali -160 055 (Punjab) E-mail ID: Liquidator.supremevasai@gmail.com
	Process E-mail ID :	cirp.supremev@gmail.com
11.	Last Date for Submission of Claims	16.08.2025 upto 6.00 p.m (15/08/2025 - Independence Day)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench-Court 2 exercising the powers of Adjudicating Authority under IBC, 2016; has ordered the commencement of liquidation of the Supreme Vasai Bhiwandi Tollways Private Limited, the corporate debtor, on 17.07.2025 vide liquidation order under Section 33 of the Code in IA (IBC) (Liq.)/2/Ch/2025 in CP (IB) No. 442/Chd/Hry/2019 (Admitted) on 22.12.2022 filed by erstwhile RP and has appointed the undersigned as liquidator of the said corporate debtor.

The stakeholders of Supreme Vasai Bhiwandi Tollways Private Limited are hereby called upon to submit their claims with proof on or before 16.08.2025 at 6.00 p.m, to the liquidator at the address mentioned against item No.10. (Relevant Forms can be downloaded from <https://ibbi.gov.in/en/home/downloads>)

The financial creditor(s) shall submit their claim(s) with proof by electronic means only.

All other creditor(s) may submit the claim(s) with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claim(s) during the liquidation process, the claim(s) submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38 of IBC.

Signed by

Sanjay Kumar Aggarwal, Liquidator
Supreme Vasai Bhiwandi Tollways Private Limited
IBBI/IPA-002/IP-N00126/2017-18/10295

Dated: 17.07.2025
Place: SAS Nagar Mohali

Asst profs, librarians outside CM's house in

SUSHIL GOYAL

SANGRUR, JULY 18

Hundreds of assistant professors and librarians on Friday staged a dharna outside the residence of Chief Minister Bhagwant Mann here to press the government to save their jobs following a Supreme Court order quashing their the appointment.

The dharna was lifted after around six hours as the Chief Minister's Office fixed their meeting with Mann for July 25 to discuss the issue. The protest was led by the Assistant Professor and Librarian Front.

The apex court had on Monday quashed the appointment of 1,158 assistant professors and librarians in state government colleges, saying the selection was made in violation of the UGC norms.

The appointments were made during the previous Congress government when Charanjit Singh Channi was the Chief Minister. Earlier in

Press govt to save their order quashed th



Assistant professors and librarian Minister Bhagwant Mann

the day, the protesters gathered near a Verka Milk Plant here, from where they took out a protest march up to near the residence of the CM, where they were stopped by a large number of police personnel.

Paramjit Singh, a leader of the front, said the government should explore all legal options to save their

Crematio

DEEPAKAMAL KAUR
TRIBUNE NEWS SERVICE

JALANDHAR, JULY 18

As the family of legendary marathoner Fauja Singh and residents of Beas village are making arrangements for the huge gathering expected at his funeral on Sunday, an artist from Ghal Kalan village of Moga has been quietly readying two statues of the late 114-year-old runner as a tribute to him.

Manjit Singh Gill has made the statues — a 2.5-foot-high bust for mounting on a wall in Fauja Singh's Beas village in Adampur and a 6-foot-high full-size model in which he will be seen in the running pose. The artist intends to

J&K Bank
Serving To Empower

Jammu and Kashmir Bank Ltd.
Impaired Assets Portfolio Management Department
Zonal Office Kathua (J&K), Near Forest protection force office,
Kathua-184102 J&K, Tel: 01922-234663 E: amid.zojtwa@jkbmail.com

Registered office Corporate Headquarters M.A. Road, Srinagar 190001 Kashmir, India
T +91 (0)194 2481 930-35, F +91 (0)194 248 1928,
CIN: L65110JK1938SGC000048 E: info@jkbmail.com, W: www.jkbank.net

NOTICE
Under Rule 3 of Security Interest (Enforcement) Rules 2002.

All of you the under mentioned parties, are hereby informed that Bank has initiated proceeding against each of you under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002; that the notice under Section 13 (2) of the Act has been sent to each of you separately by speed post and the same addressed to some of the addresses have returned undelivered. Hence each of you is hereby called upon to take notice to pay the outstanding amount along with interest within 60days from the date of this publication, failing which the Bank will proceed against below mentioned properties / securities to realize its dues with interest and cost as contemplated under the Act. Needless to mention that the notice is addressed to you without prejudice to any other remedy available to the Bank.

Branch	Party Particulars	Date of SARFAESI Notice & Outstanding	Description of Property/Security
S. M. AMRITSAR	1. Smt. Rita Mehra W/o Sh. Vinay Mehra, R/o 46, Fatehgarh Churian Road, Kamla Devi Avenue Amritsar-143001, Punjab Borrower/Mortgagor), Also at: 16-Chand Avenue, Amritsar (Punjab). 2. Mr. Mitul Mehra S/o Sh. Vinay Mehra, R/o 46, Fatehgarh Churian Road, Kamla Devi Avenue Amritsar- 143001, Punjab (Co-Borrower), Also at: 16-Chand Avenue, Amritsar (Punjab). 3. Sh. Gourav Mehra S/o Sh. Nand Lal Mehra R/o 19 Suraj Avenue, Fatehgarh Churian Road, Amritsar 143001, Punjab (Guarantor), 4. Sh. Rohit Arora S/o Sh Kusum Arora, R/o 63, Gali No. 2, Loharka Road, Near Holy Heart School Amritsar 143001, Punjab (Guarantor).	14.05.2025 / Rs. 30,47,594.03 as on 01.05.2025	Mortgage of all part & parcel of property plot private No. A-75, measuring 289 sq. yards, bearing Khalsa No. 14/21min, Khewat Khatauni no. 30/79, Hadbast No.343, as per jamabandi for the Year 2014-15 along with all the construction raised thereupon in the shape of residential house situated at village Mirankot Khurd, Abadi Imperial City, Loharka Road, Tehsil and District Amritsar 143001 standing in the name of Smt. Rita Mehra.

You are further advised to note that as per various sections of the said act, you are restrained / prohibited from disposing off / dealing with the above security or transferring by way of sale, lease or otherwise the above secured assets.
The Borrower's attention is invited to the provisions of Sub Section (8) of Section 13 of SARFAESI ACT, in respect of time available to redeem the secured assets.

Date : 17.07.2025
Place: Kathua (J&K)

Authorised Officer
Jammu & Kashmir Bank Ltd.

PUBLIC NOTICE

GOVERNMENT OF HARYANA

EXCISE & TAXATION DEPARTMENT

NOTICE FOR INVITING APPLICATIONS FOR THE ALLOTMENT OF WHOLESALE LICENSE OF IMFL (L-1) AND COUNTRY LIQUOR (L-13) FOR THE POLICY YEAR 2025-27 IN TWENTY (20) DISTRICTS OF THE STATE.

The applications are hereby invited for grant of wholesale licenses of IMFL in the form of L-1 and wholesale license of Country Liquor in form of L-13 for Twenty (20) districts in the State. The Wholesale license of IMFL (L-1) and Country Liquor (L-13) shall be granted to the applicant amongst the retail outlet allottees/licensees of Indian Made foreign Liquor (L-2) and Country Liquor (L-14A) respectively. The L-1 and L-13 licenses shall be granted on the basis of quota contribution of Indian Made foreign Liquor (L-2) and Country Liquor (L-14A) (of the policy year 2025-27), amongst the applicant allottees/licensees of retail zones within an Excise district. The quota contribution for the purpose of grant of L-1 & L-13 licenses shall be calculated on the basis of retail liquor zones allotted as on 21.07.2025 for receiving such applications for grant of L-1/L-13. The L-1/L-13 license(s) shall be granted only to those eligible applicants who apply for the License(s) within the date fixed/extended by the Excise and Taxation Commissioner, Haryana. The Excise Policy provides that the Excise and Taxation Commissioner may invite applications for such number of L-1/L-13 licenses as he may deem fit. The Excise and Taxation Commissioner may also conduct the process of allotment in multiple rounds of inviting applications.

The number of wholesale licenses of IMFL (L-1) and Country Liquor (L-13) in the district for which the applications are being invited in 5th Round shall be as under:-

Sr. No.	Districts	Number of L-1 (s) to be granted	Number of L-13 (s) to be granted
1	Ambala	1	2
2	Bhiwani	1	1
3	Faridabad	6	5
4	Fatehabad	2	2
5	Surugram (West)	4	4
6	Hisar	1	1
7	Jagadhari	1	1
8	Jhajjar	2	2
9	Jind	2	2
10	Kaithal	1	1
11	Karnal	2	2
12	Kurukshetra	2	2
13	Mewat	1	1
14	Narnaul	2	2
15	Palwal	2	2
16	Panipat	2	2
17	Rewari	0	3
18	Rohtak	1	1
19	Sirsa	3	2
20	Sonepat	2	4
	TOTAL	38	42

The licenses for wholesale outlets of IMFL (L-1) and Country Liquor (L-13) shall be granted in accordance with the provisions of Haryana Excise Act, 1914, rules framed thereunder and as per the Excise Policy for the year 2025-27. The Excise Policy for the year 2025-27 is available on the official website of the department www.haryanatax.gov.in.

The application may be submitted in the office of the DETC (Excise) concerned on or before **21.07.2025, 05.00 P.M.** The application shall be forwarded by the DETC (Excise) along with his recommendation to the Excise and Taxation Commissioner, Haryana, immediately.

The quota contribution shall be taken up to **21.07.2025.**

VINAY PRATAP SINGH, IAS
Excise and Taxation Commissioner Haryana,
Panchkula.

PRDH/1037/11/286/2026/36769/11/4

नं.	नियम/अधिनियम का विवरण	निविदा सूचना का विवरण	निविदा अंतिम तिथि (समय)	अंतिम राशि (अनु.) रु. में	निविदा अधिनियम की वेबसाइट	संपर्क विवरण/ई-मेल
1	द्वितीय-वर्ग का अधिनियम	मिस्क प्लॉट जॉइंट में डीपी प्रोसेसिंग यूनिट लिमि. मिस्क प्लॉट जॉइंट निर्माण।	21.07.2025 12.08.2025	Rs. 45,00,000/-	https://etenders.hry.nic.in	9812302172 ritajind@gmail.com

अधिक विवरण हेतु कृपया पधारें - www.haryanaeprocurement.gov.in या www.etenders.hry.nic.in PRDH/13/2026/40/36732/11/1/4

सार्वजनिक सूचना

जिसे भी संबंधित हो, कृपया ध्यान दें

यह सामान्य जनता को सूचित करने के लिए है कि एबीबी इंडिया लिमिटेड, पंजीकृत कार्यालय 3rd फ्लोर, प्लॉट नं. 5 और 6, 2nd स्ट्रेज, पीन्या इंडस्ट्रियल एरिया IV, बंगलूरु, कर्नाटक 560058 स्थित, के निम्नलिखित-शेयर प्रमाणपत्र जो कि पंजीकृत शेयर धारक द्वारा खो दिए गए हैं:

क्रम सं.	शेयरधारक का नाम	फोलियो नं.	शेयरों की संख्या	प्रमाणपत्र नं.	विशेष नं.	शेयरों की संख्या
1	विजय शर्मा	V0001428	150	921115	15477454	15477603

आम जनता को चेतावनी दी जाती है कि वे उपरोक्त शेयर प्रमाणपत्रों के साथ किसी भी प्रकार का लेन-देन न करें या इन्हें न खरीदें।

जो भी व्यक्ति उपरोक्त शेयर प्रमाणपत्रों से संबंधित कोई दावा करता है, वह इस सूचना के प्रकाशित होने के 15 दिनों के भीतर कंपनी या उसके रजिस्ट्रार और शेयर ट्रांसफर एजेंट, कैपिन टेक्नोलॉजीज लिमिटेड, कारवी सेलेनियम टावर बी, प्लॉट 31-32, गांधीबागली, फाइनेंशियल डिस्ट्रिक्ट, नानकामुड़ा, हैदराबाद, तेलंगाना-500032 में अपना दावा दर्ज करवा सकता है। इसके बाद, कोई भी दावा स्वीकार नहीं किया जाएगा और कंपनी इक्विटी शेयर प्रमाणपत्र जारी करने की प्रक्रिया शुरू करेगी।

स्थान: जालंधर

आदित्य शर्मा

तारीख: 18/07/2025

मृत शेयरधारक विजय शर्मा के नामांकित प्रतिनिधि

फार्म बी

सार्वजनिक घोषणा

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (परिसमापन प्रक्रिया) विनियम, 2016 का विनियम 12) सुप्रीम वर्सई भिवंडी टोलवेज प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ (आईबीसी, 2016 के तहत परिसमापन में)

क्र. सं.	व्योरा	विवरण
1.	कार्पोरेट देनदार का नाम	सुप्रीम वर्सई भिवंडी टोलवेज प्राइवेट लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	01.05.2013
3.	वह प्राधिकरण जिसके अंतर्गत कार्पोरेट देनदार निर्गमिता/पंजीकृत है	कंपनी रजिस्ट्रार, नई दिल्ली
4.	कार्पोरेट देनदारों की कार्पोरेट पहचान संख्या	U45200HR2013PTC048979
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	एमसीए के अनुसार पंजीकृत कार्यालय : 510, 5वीं मंजिल, एबीडब्ल्यू टावर, इफको चौक, एमसी-गोड, गुडगांव, हरियाणा, भारत-122002
6.	दिवालियापन समाधान प्रक्रिया के समापन की तिथि	तत्कालीन अंतिम समाधान प्रोफेशनल द्वारा प्रकाशित फंथम ए के अनुसार 06.11.2023 को।
7.	कार्पोरेट देनदार के परिसमापन की प्रारंभ तिथि	परिसमापन आदेश की तिथि : 17.07.2025 सार्वजनिक डोमेन में उपलब्ध www.nclt.gov.in
8.	परिसमापक के रूप में आवेदन दिवालियापन प्रवेशन का नाम और पंजीकरण संख्या	संजय कुमार अग्रवाल IBBI/PA-002/N-00126/2017-18/10295
9.	परिसमापक का पता और ई-मेल, जैसा कि बोर्ड के पास पंजीकृत है	सी-20, ब्लॉक-सी, वेब एप्टेट, सेक्टर-85, एएसएस नगर मोहाली-160055 (पंजाब), आईबीबीआई के साथ ईमेल आईडी : sanjayaggarwal.fcs@gmail.com
10.	परिसमापक के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	संजय कुमार अग्रवाल, परिसमापक सुप्रीम वर्सई भिवंडी टोलवेज लि. लिमि.। # सी-20, ब्लॉक-सी, वेब एप्टेट, सेक्टर-85, एएसएस नगर मोहाली-160055 (पंजाब)। ईमेल आईडी : Liquidator.supremevasai@gmail.com
	प्रक्रिया ई-मेल आईडी :	cirp.supremevs@gmail.com
11.	दावे प्रस्तुत करने की अंतिम तिथि	16.08.2025 शाम 6.00 बजे तक (15.08.2025 - स्वयंसेवा दिवस)

इसके द्वारा सूचित किया जाता है कि माननीय राष्ट्रीय कंपनी कानून अधिनियम, 2016 के अधिनियम 12 के तहत न्याय निगमन प्राधिकरण को शक्तियों का प्रयोग करते हुए 17.07.2025 को कार्पोरेट डेटर सुप्रीम वर्सई भिवंडी टोलवेज प्राइवेट लिमिटेड के परिसमापन की शुरुआत करने का आदेश दिया है, जो सीपी (आईसी) संख्या 442/Chd/Hry/2019 (सीकृत) में IA (IBC) (LIQ)/2/Ch/2025 में कोर्ट को धारा 33 के तहत परिसमापन आदेश द्वारा 22.12.2022 को पूर्व-आरपी द्वारा दायर किया गया था और उक्त कार्पोरेट डेटर के परिसमापक के रूप में नीचे हस्ताक्षरकर्ता को नियुक्त किया है।

सुप्रीम वर्सई भिवंडी टोलवेज प्राइवेट लिमिटेड के हितधारकों से अनुरोध है कि वे अपने दावे, प्रमाण सहित, दिनांक 16.08.2025 को शाम 6.00 बजे तक, आदर्य में, 10 में उपलब्ध पते पर परिसमापक के समक्ष प्रस्तुत करें। (संबंधित प्रमाण <https://ibbi.gov.in/en/home/downloads> से डाउनलोड किए जा सकते हैं)।

वित्तीय क्रेडिटर अपने दावे केवल इलेक्ट्रॉनिक माध्यम से प्रमाण सहित प्रस्तुत करेंगे। अन्य सभी क्रेडिटर व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रमाण सहित दावा प्रस्तुत कर सकते हैं। दावों के सूचे का आका प्रमाण प्रस्तुत करने पर देड लगाया जाएगा।

यदि कोई हितधारक परिसमापन प्रक्रिया के दौरान अपना दावा प्रस्तुत नहीं करता है, तो भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम 2016 के अंतर्गत कार्पोरेट दिवाला समाधान प्रक्रिया के दौरान ऐसे हितधारक द्वारा प्रस्तुत दावा, आईबीसी की धारा 38 के अंतर्गत प्रस्तुत माना जाएगा।

हस्ताक्षरकर्ता

संजय कुमार अग्रवाल, परिसमापक

दिनांक : 17.07.2025 सुप्रीम वर्सई भिवंडी टोलवेज प्राइवेट लिमिटेड।
स्थान : एएसएस नगर मोहाली DI-9808 IBBI/PA-002/IP-NO0126/2017-18/10295

FORM B PUBLIC ANNOUNCEMENT		
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF STAKEHOLDERS' OF SUPREME VASAI BHIWANDI TOLLWAYS PRIVATE LIMITED (IN LIQUIDATION UNDER IBC, 2016)		
S. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Supreme Vasai Bhiwandi Tollways Private Limited
2.	Date of Incorporation of Corporate Debtor	01-05-2013
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. of corporate debtor	U45200HR2013PTC048979
5.	Address of the Registered Office and Principal Office (if Any) of Corporate Debtor:	Registered Office as per MCA: 510, 5th Floor, ABW Tower, IFSCO Chock, M G Road, Gurgaon, Haryana, India-122002
6.	Date of Closure of Insolvency Resolution Process	06.11.2023 as per Form A published by the then erstwhile Interim Resolution Professional.
7.	Liquidation Commencement Date of Corporate Debtor	Date of Liquidation Order: 17.07.2025 Available in public domain www.ncit.gov.in
8.	Name and registration number of the insolvency professional acting as liquidator	Sanjay Kumar Aggarwal IBBI/PA-002/N-00126/2017-18/10295
9.	Address and e-mail of the of the liquidator, as registered with the board	C-20, Block-C, Wave Estate, Sector 85 SAS Nagar Mohali- 160 055 (Punjab) Email ID with IBBI: sanjayaggarwal.fcs@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Sanjay Kumar Aggarwal, Liquidator Supreme Vasai Bhiwandi Tollways Private Limited # C-20, Block-C, Wave Estate, Sector 85, SAS Nagar Mohali -160 055 (Punjab) E-mail ID: Liquidator.supremevasai@gmail.com
	Process E-mail ID :	crp.supremev@gmail.com
11.	Last Date for Submission of Claims	16.08.2025 upto 6.00 p.m. (15/08/2025 - Independence Day)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench- Court 2 exercising the powers of Adjudicating Authority under IBC, 2016, has ordered the commencement of liquidation of the Supreme Vasai Bhiwandi Tollways Private Limited, the corporate debtor on 17.07.2025 vide liquidation order under Section 33 of the Code in IA (IBC) (Liq./2/Cx/2025 in CP(B) No. 442/Cx/My/2019 (Admitted) on 22.12.2022 filed by erstwhile RP and has appointed the undersigned as liquidator of the said corporate debtor.

The stakeholders of Supreme Vasai Bhiwandi Tollways Private Limited are hereby called upon to submit their claims with proof on or before 16.08.2025 at 6.00 p.m. to the liquidator at the address mentioned against item No.10. **(Relevant Forms can be downloaded from <https://ibbi.gov.in/en/home/downloads>)**

The financial creditor(s) shall submit their claim(s) with proof by electronic means only. All other creditor(s) may submit the claim(s) with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit it's claim(s) during the liquidation process, the claim(s) submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38 of IBC.

Signed by
Sanjay Kumar Aggarwal, Liquidator
Supreme Vasai Bhiwandi Tollways Private Limited
IBBI/PA-002/IP-N00126/2017-18/10295

Dated: 17.07.2025
Place: SAS Nagar Mohali

ATHER

ATHER ENERGY LIMITED

CIN: L40100KA2013PLC093769
Registered Address: 3rd Floor, Tower D, IBC Knowledge Park, #4/1 Banerghatta Main Road, Bangalore - 560 029, Karnataka, India
Website: www.atherenergy.com • Email: cs@atherenergy.com
Tel: +91 80 6646 5750

NOTICE OF POSTAL BALLOT

Members are hereby informed that pursuant to provisions of Section 110 of the Companies Act, 2013 and the Companies (Management and Administration) Rules, 2014 read with General Circular Nos. 14/2020 dated April 8, 2020 and 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard, the latest being General Circular No. 09/2024 dated September 19, 2024 issued by the Ministry of Corporate Affairs and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/ CIR/2024/133 dated October 3, 2024 issued by the Securities and Exchange Board of India ("SEBI") (hereinafter collectively referred to as "Circulars"), SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and any other applicable law, rules, circulars, notifications and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), a Postal Ballot Notice dated **Thursday, July 17, 2025** seeking approval of the Members of the Company to transact the Businesses as set out below by way of passing the resolutions captured in the Postal Ballot Notice, only by way of remote e-Voting process ("e-Voting"), has been sent electronically to the Members:

S.No.	Description of Resolution	Type of Resolution
1	Approve Reclassification of Authorised Share Capital by classifying the compulsorily convertible preference shares into a resultant number of equity shares and consequent alteration to the Capital Clause of the Memorandum of Association of the Company	Ordinary Resolution
2	Approval and Ratification of 'Amended and Restated Ather Energy ESOP Plan 2025'	Special Resolution

Pursuant to the Circulars, the Company has completed the dispatch of electronic copies of the Postal Ballot Notice along with Explanatory Statement on **Friday, July 18, 2025** to all Members of the Company, who have registered their e-mail address with the Company or with their Depository Participant as on **Thursday, July 17, 2025** ("Cut-Off Date"). The Postal Ballot Notice is also available on the Company's website at <https://www.atherenergy.com/investor-relations/stock-exchange-disclosure>, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited (NSE) at www.bseindia.com and www.nseindia.com respectively and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com.

In accordance with the provisions of the Circulars, members can vote only through the remote e-Voting process. Members whose names appear on the Register of Members/List of Beneficial Owners as on Cut-Off Date, will be considered for the purpose of e-Voting and voting rights shall be reckoned on the paid-up value of Equity Shares registered in the name of the Member as on that date. A person who is not a Member on the Cut-Off Date shall treat this notice for information purposes only.

The Company has engaged the services of NSDL for providing e-Voting facility to all its Members. The e-Voting facility will be available during the following period:

Commencement of e-Voting period	Saturday, July 19, 2025 at 09:00 AM (IST)
Conclusion of e-Voting period	Sunday, August 17, 2025 at 05:00 PM (IST)

Members are requested to note that e-Voting shall not be allowed beyond 05:00 PM (IST) on Sunday, August 17, 2025.

Members who have not registered/updated their e-mail address are requested to register the same with the Depository through their Depository Participant(s).

The instructions on the process of e-Voting, including the manner in which Members who have not registered their e-mail addresses can cast their vote through e-Voting, are provided in the Postal Ballot Notice.

The Board of Directors have appointed Mr. Pramod S M (Membership No. F7834), Partner of M/s BMP & Co. LLP, Practicing Company Secretary, as the Scrutinizer to scrutinize the Postal Ballot/e-Voting process in a fair and transparent manner.

The results of Postal Ballot through e-Voting (along with the Scrutinizer's report) will be declared by the Chairperson of the Company or any other person authorised by the Chairperson latest by Tuesday, August 19, 2025, and will also be displayed on the website of the Company at <https://www.atherenergy.com/investor-relations/stock-exchange-disclosure> and shall be communicated to the Stock Exchanges, NSDL and Registrar and Transfer Agent.

In case of any queries or grievances with respect to e-Voting, Members can contact NSDL on evoting@nsdl.co.in / 1800-1020-990 / 1800-224-430 or contact Mr. Arnit Vishal, Asst Vice President, NSDL at evoting@nsdl.co.in. Members can also contact Mr. Ashok Sherugar, AVP - Technology Group, MUFG Intime India Private Limited at C 101, 247 Park, 1st Floor L B S Marg, Vikhroli (West), Mumbai - 400083. Contact details: ashok.sherugar@in.mpmf.mufg.com; Contact Number- 022-49186000.

By Order of the Board of Directors
For Ather Energy Limited
Sd/-
Puja Aggarwal
Company Secretary and
Compliance Officer
Membership No.: A49310

Date: July 18, 2025
Place: Bengaluru

PHONOGRAPHIC PERFORMANCE LIMITED

7th Floor, Crescent Towers, B68, Veera Estate, Off. New Link Road, Andheri (W), Mumbai 400053. India. Tel.: 7045249424 Email: corp@pplindia.org
Website: www.pplindia.org

NOTICE OF 84th ANNUAL GENERAL MEETING AND E-VOTING

Notice is hereby given to the Members of Phonographic Performance Limited ("Company") pursuant to the provisions of Section 96 of the Companies Act, 2013 ("Act") read with the Companies (Management and Administration) Rules, 2014 as amended ("Rules"), that the 84th Annual General Meeting of the Company ("AGM") to be held on **Friday, August 8, 2025** through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") at **11.00 A.M.** IST to transact the business, as set out in the notice of AGM.

The Ministry of Corporate Affairs (MCA), vide its Circular no. 14/2020 dated 8th April 2020, 17/2020 dated 13th April 2020, 20/2020 dated 5th May 2020, 02/2021 dated 13th January 2021, 02/2022 dated 5th May 2022, General Circular No. 10/2022 dated 28th December 2022, General Circular no 09/23 dated September 25, 2023 and General Circular 09/2024 DATED 19th September 20, has allowed the Companies to conduct the AGM through Video Conferencing (VC) or Other Audio Visual Means (OAVM) during the calendar year 2025. In accordance with, the said circulars of MCA and applicable provisions of the Act, the 84th AGM of the Company shall be conducted through VC/ OAVM.

The Company has sent electronic copies of Annual Report alongwith the Notice of AGM on 17.07.2025 to those members whose email IDs are registered with the Company. The Notice of AGM along with Annual Report for the financial year 2024-25, is available on the website of the Company at www.pplindia.org and on the website of Central Depository Services (India) Limited at <https://www.evotingindia.com>.

Members who have not updated their email addresses with the Company are requested to update their email addresses by writing to the Company at membership@pplindia.org.

Members of the Company as on the cut-off date i.e. Monday, August 4, 2025 only may cast their vote by remote e-voting on the Resolutions set forth in the Notice of AGM through electronic system of CDSL ("remote e-voting"). All the members are hereby informed that:

I. The business, as set out in the notice of AGM, may be transacted through remote e-voting or e-voting system at the AGM

II. The remote e-voting period will commence on Tuesday, 05th August, 2025 at 09:00 A.M. and ends on Thursday, 07th August, 2025 at 05:00 P.M. During this period, members may cast their vote electronically. Thereafter, the remote e-voting module shall be disabled by CDSL for voting.

III. The cut-off date for determining the eligibility to vote by remote e-voting or e-voting at the AGM shall be August 4, 2025.

IV. Any person, who becomes a Member of the Company after dispatch of the Notice and holding membership as on the cut-off date, may obtain the login ID and password by sending a request at helpdesk.evoting@cdslindia.com

V. Only those Members, who will be present in the AGM through VC/OAVM facility and have not casted their vote on the Resolutions through remote e-Voting and are otherwise not barred from doing so, shall be eligible to vote through e-Voting system in the AGM.

VI. Members who have voted through Remote e-Voting will be eligible to attend the AGM. However, they will not be eligible to vote at the AGM.

VII. The detailed procedure and instruction for remote e-voting and e-voting during the AGM are given in the notice of AGM.

VIII. All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatall Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800 22 55 33.

Dated: 17.07.2025
Place: Mumbai

By Order of the Board
Sd/-
G.B. Aayeer
Managing Director and CEO
DIN: 00087760

POST-OFFER PUBLIC ANNOUNCEMENT TO THE PUBLIC SHAREHOLDERS OF
MARDIA SAMYOUNG CAPILLARY TUBES COMPANY LIMITED

Corporate Identification Number: L74999MH1992PLC069104 ;
Registered Office: J-55 MIDC Industrial Area, Tarapur, Boisar, Mumbai - 401506, Maharashtra, India;
Corporate Office: 1304 Floor-13 Plot-453 LODHA Supremus, Senapati Bapat Marg Lower Parel, Delele Road, Mumbai- 400013, Maharashtra, India
Contact Number: 022-48261599; Email Address: mardiamail@hotmail.com; Website: www.mardiasamyoun.com;

OPEN OFFER FOR ACQUISITION OF UP TO 18,09,967 OFFER SHARES REPRESENTING 26.00% OF THE VOTING CAPITAL OF MARDIA SAMYOUNG CAPILLARY TUBES COMPANY LIMITED, THE TARGET COMPANY, FROM ITS PUBLIC SHAREHOLDERS AT AN OFFER PRICE OF ₹5.00/-, PAYABLE IN CASH, BY M/S TOREXTRON VENTURES PRIVATE LIMITED (ACQUIRER), PURSUANT TO AND IN COMPLIANCE WITH THE PROVISIONS OF REGULATIONS 3 (1), AND 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED.

This Post-Offer Public Announcement is being issued by Swaraj Shares and Securities Private Limited, the Manager to the Offer ("Manager"), on behalf of the Acquirer to the Public Shareholders of the Target Company, pursuant to and in compliance with the provisions of Regulation 18(12) and other applicable provisions under the SEBI (SAST) Regulations ("Post-Offer Public Announcement").

This Post-Offer Public Announcement should be read in continuation of, and in conjunction with the: a) Public Announcement dated Tuesday, December 17, 2024 ("Public Announcement"), (b) Detailed Public Statement dated Monday, December 23, 2024 in connection with this Offer, published on behalf of the Acquirer on Tuesday, December 24, 2024, in Financial Express (English Daily) [All Editions], Jansatta (Hindi daily) [All Editions] and Mumbai Lakshadweep (Marathi Daily) [Mumbai Edition] (Newspapers) ("Detailed Public Statement"), (c) Draft Letter of Offer dated Tuesday, December 31, 2024 filed and submitted with SEBI pursuant to the provisions of Regulation 16(1) of the SEBI (SAST) Regulations ("Draft Letter of Offer"), (d) Letter of Offer with along with Form of Acceptance-Cum-Acknowledgement (for holding Equity Shares in physical form), and Form SH-4 Securities Transfer Form dated Saturday, June 07, 2025 ("Letter of Offer"), (e) Recommendations of the Committee of the Independent Directors of the Target Company which were approved on Monday, June 16, 2025 and published in the Newspapers on Tuesday, June 17, 2025 ("Recommendations of the Independent Directors of the Target Company"), (f) Pre-Offer cum corrigendum to the Detailed Public Statement Advertisement dated Tuesday, June 17, 2025, which was published in the Newspapers on Wednesday, June 18, 2025 ("Pre-Offer Public Announcement"), (the Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendations of the Committee of the Independent Directors, Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company, and this Post-Offer Public Announcement are hereinafter collectively referred to as "Offer Documents") issued by the Manager on behalf of the Acquirer.

The capitalized terms used but not defined in this Post-Offer Public Announcement shall have the meaning assigned to such terms in the Offer Documents.

1.	Name of the Target Company	M/s Mardia Samyoun Capillary Tubes Company Limited, a public limited company incorporated under the provisions of the Companies Act, 1913, bearing corporate identity number L74999MH1992PLC069104, bearing Permanent Account Number allotted under the Income Tax Act, 1961 "AAACM2844H", with its registered office located at J-55, MIDC Industrial Area, Tarapur, Boisar, Mumbai, 401506, Maharashtra, India.
2.	Name of the Acquirer and PACs	M/s. Torextron Ventures Private Limited, a Company incorporated under the provisions of Companies Act, 2013, bearing Corporate Identification Number U51909GJ2021PTC120004, Permanent Account Number "AAICT4016E" allotted under the Income Tax Act, 1961, with registered office at SF 208 I Square, Near Sukran mall, Cross Road, Science City Road, Soia, Ahmedabad, 380060, Gujarat, India. There are no persons acting in concert with the Acquirer for the purpose of this Offer.
3.	Name of Manager to the Offer	Swaraj Shares and Securities Private Limited
4.	Name of Registrar to the Offer	Purva Share Registry (India) Private Limited
5.	Offer Details	
5.1	Date of Opening of the Offer	Thursday, June 19, 2025
5.2	Date of Closing of the Offer	Wednesday, July 02, 2025
6.	Date of Payment of Consideration	Wednesday, July 16, 2025
7.	Details of the Acquisition	
	Particulars	Proposed in the Offer Document (Assuming full acceptance in this Offer)
7.1	Offer Price	₹5.00/-
7.2	Aggregate number of Equity Shares tendered	18,09,967
7.3	Aggregate number of Equity Shares accepted	18,09,967
7.4	Size of the Open Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	₹90,49,835.00/-
7.5	Shareholding of the Acquirer before the Share Purchase Agreement/ Public Announcement	
a)	Number of Equity Shares	Nil
b)	% of Voting Share Capital	Nil
7.6	Sale Shares proposed to be acquired by way of Share Purchase Agreement	
a)	Number of Equity Shares	48,31,595
b)	% of Voting Share Capital	69.41%
7.7	Equity Shares acquired by way of Offer	
a)	Number of Equity Shares	18,09,967
b)	% of Voting Share Capital	26.00%
7.8	Equity Shares acquired after the Detailed Public Statement	
a)	Number of Equity Shares acquired	Nil
b)	Price of the Equity Shares acquired	Not Applicable
c)	% of Equity Shares acquired	Not Applicable
7.9	Post-Offer shareholding of the Acquirer	
a)	Number of Equity Shares	66,41,562
b)	% of fully diluted Equity Share capital	69.41%
7.10	Pre-Offer and Post-Offer shareholding of the Public Shareholders (other than the Acquirer)	
	Particulars	Pre-Offer
a)	Number of Equity Shares	21,29,815
b)	% of Voting Share Capital	30.59%
8.	The Acquirer accepts full responsibility for the information contained in this Post-Offer Public Announcement and for their obligations specified under SEBI (SAST) Regulations.	
9.	The Acquirer will consummate the Share Purchase Agreement transaction in accordance with the provisions of Regulations 22(1), and 22(3) of the SEBI (SAST) Regulations and will make an application for reclassification of itself as the promoter of the Target Company, in accordance with the provisions of Regulation 31A (10) of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, including subsequent amendments thereto ("SEBI (LODR) Regulations").	
10.	A copy of this Post-Offer Public Announcement will be accessible on the websites of Securities and Exchange Board of India at www.sebi.gov.in , BSE Limited at www.bseindia.com and the registered office of the Target Company.	

ISSUED BY MANAGER TO THE OFFER
SWARAJ
SWARAJ SHARES AND SECURITIES PRIVATE LTD

Swaraj Shares and Securities Private Limited
Corporate Identification Number: U5110WB2000PTC092621
Principal Place of Business: 402, Antarkish Thakoor House, Makwana Road, Marol, Andheri East, Mumbai - 400059.
Contact Person: Tanmay Banerjee/ Pankita Patel
Contact Number: +91-22-69649999
Email Address: takeover@swarajshares.com
Investor grievance Email Address: investor.relations@swarajshares.com
SEBI Registration Number: INM00012980
Validity: Permanent

For and on behalf of M/s. Torextron Ventures Private Limited
Sd/-
Mr. Keyur Kirtikumar Saxsena
(Director)

Date: Thursday, July 17, 2025
Place: Mumbai

epaper.financialexpress.com

NEIL INDUSTRIES LIMITED				
CIN: L51109WB1983PLC036091				
R/o: 88B, (Ground Floor), Lake View Road, Kolkata-700029				
Corporate Office: 14/113, Civil Lines, 402-403, Kan Chambers, Kanpur-208001				
E-Mail: neilil@rediffmail.com , neilindustrieslimited@gmail.com				
Mob: Corp Office: +91 8953338815, website: www.neil.co.in				
EXTRACT FROM THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025				
(All amounts in Rs. Lakhs except earnings per share data)				
Sl. No.	PARTICULARS	Quarter ended on 30-Jun-2025	Year ended on 31-Mar-2025	Corresponding 3 months ended in the previous year on 30-Jun-2024
		(Un-audited)	(Audited)	(Un-audited)
1.	Total Income from Operations	96.12	307.20	68.55
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extra ordinary items #)	43.80	201.96	41.50
3.	Net Profit / (Loss) for the period before Tax, (after Exceptional and/or Extraordinary items #)	43.80	201.96	41.50
4.	Net Profit / (Loss) for the period (after Tax, Exceptional and/or Extra ordinary items #)	32.80	118.74	30.70
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	32.80	118.74	30.70
6.	Equity Share Capital	1,955.32	1,955.32	1,955.32
7.	Reserves (excluding Revaluation Reserve)	3,935.98	3,903.18	3,815.14
8.	Earnings Per Share (of Rs 10/- each) (for continuing and discontinued operations).			
1.	Basic	0.17	0.61	0.16
2.	Diluted	0.17	0.61	0.16
NOTE				
1. The above is an extract of the detailed format of Quarterly Un- Audited Financial Results filed with the Stock Exchanges pursuant to Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Quarterly Un- Audited Financial Results are available on the website of the Stock Exchange i.e., www.bseindia.com and also available on the Company's website www.neil.co.in				
2. The above Quarterly Results were reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on July 18, 2025.				
		For Neil Industries Limited Sd/- Arvind Kumar Mittal (Managing Director) DIN: 02010445		
Date: July 18, 2025. Place: Kanpur				

PUBLIC NOTICE - COLGATE-PALMOLIVE (INDIA) LIMITED						
Registered Office: [Colgate Research Centre Main Street Hiranandani Gardens, Powai, Mumbai, Maharashtra, 400076]						
TO WHOMSOEVER IT MAY CONCERN						
NOTICE is hereby given that the certificate(s) for the under mentioned securities of the Company has/have been lost/misplaced and the holder(s) of the said securities / applicant(s) has/have applied to the Company to issue duplicate certificate(s).						
Name(s) of holder (and if holder(s), if any)	Folio Number	Face value	Certificate No.	Distinctive number(s) Start - End	No of Shares	
TARUN MALHOTRA	T02390	Re. 1/-	2042285	22048158 to 22048257	100	
				119308379 to 119308478	100	
		Re. 1/-	2071675	134702523 to 134702542	20	
TOTAL					440	
The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate(s). Any person who has any claim in respect of the said share certificate(s) should lodge such claim with the Company or its Registrar and Transfer Agents : MUFG Intime India Private Limited 247 Park, C-101, 1 Floor, L. B. S. Marg, Vikhroli (W) Mumbai-400083. TEL: 8108116767 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificate(s).						
Place: Delhi, Dated: 18.07.2025			Name(S) Of The Holder(S) Legal Claimant: Tarun Malhotra			

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E-AUCTION SALE NOTICE

(Under regulation 32 & 33 of IBBI (Liquidation Process) Regulations, 2016

FUTURE RETAIL LIMITED (IN LIQUIDATION)

Date & Time of Auction: Thursday, 07th August, 2025 from 03 PM to 05 PM.

Liquidator of Future Retail Limited ("FRL") hereby invites, Eligible Bidder(s) for participation in E-auction Sale of Assets of FRL, listed herein, on 'As is Where is, Whatever There is and Without Recourse' basis as per the auction schedule stated herein and as per the detailed terms, conditions & process listed in Bid Document which can be downloaded from <https://ibbi.baanknet.com/> or can be obtained by sending an email to fri.eauction@gmail.com

Lot No.	ASSETS	QUANTITY	LOCATION	RESERVE PRICE (INR)	EMD (INR)
4A	Honda City-WB06F7832 [Petrol]- Year of Registration: 2011	1	Kolkata	79,785	7,979
4C	HondaCRV-WB08D9122 (Petrol)- Year of Registration: 2017	1	Kolkata	4,17,555	41,755
6C	MARUTI SUZUKI_ERTIGA - UP32JQ3853 [Diesel] - Year of Registration: 2018	1	Delhi NCR	2,66,850	26,685
6D	Honda Civic - 1.8LI-VTEC V MT [Petrol] Reg. No. HR26BD8223 Year of Registration - 2010	1	Delhi NCR	76,545	7,654
22	Non-Agricultural Land	4.61 Acre	Survey No. 125, 126, 127, 129 & 117 - Situated at Advli, Majeed Village, Mulugu Mandal, Siddipet Disc, Telangana	5,50,62,825	55,06,283
2	Inventory - Clothes, Accessories, Footwear & Miscellaneous (except PPE) in scrap or damaged condition	Lumpsum	Delhi	25,92,000	2,59,200
30	PPE - Scrap of Furniture & Miscellaneous in scrap or damaged condition	Lumpsum	Easy Day Stores (Locations at Andhra Pradesh, Tamil Nadu, Delhi, 2- West Bengal)	1,41,035	14,103

Auction Timelines:

S.No.	Event Description	Date
1.	Issuance of Auction Advertisement	19 th July, 2025
2.	Last date of submission of Bid Form, 29A Eligibility Undertaking and KYC Documents by Prospective Bidder.	24 th July, 2025
3.	Time for the bidders to inspect the assets under Auction.	25 th July, 2025 to 01 st August, 2025
4.	Last date of submission of EMD by the qualified bidders	04 th August, 2025
5.	Date of E-auction	07 th August, 2025

*Excluding taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums, etc. No representation as

